

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 660
(To be answered on the 25th July 2024)**

ENVIRONMENTAL REGULATIONS FOR AIRPORTS

660. SMT POONAMBEN HEMATBHAI MAADAM

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has taken any steps to ensure that airport infrastructure development adheres to environmental regulations and minimizes ecological impact and if so, the details thereof; and**
- (b) whether the Government has any mechanism to monitor ongoing airport projects for compliance with environmental regulations and if so, the details thereof?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) : Environmental considerations are crucial in the planning and development of Greenfield Airports. These considerations encompass various aspects to minimise the environmental impact and promote sustainability. As per the Greenfield Airports (GFA) Policy, 2008, the developer is required to obtain necessary environment clearances from Ministry of Environment, Forest and Climate Change (MoEFCC) and relevant Authorities before commencement of development works for Greenfield Airport.

(b): Airports Authority of India (AAI) submits Periodic Compliance reports to State Pollution Control Board or the relevant authorities from time to time as per the conditions mentioned in the NOC/Environmental Clearance (EC) by MoEFCC.
